

**GOVERNMENT OF INDIA
MICRO, SMALL AND MEDIUM ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:5542
ANSWERED ON:10.05.2012
CERTIFIED KHADI
Shivanagouda Shri Shivaramagouda

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether only certified quality of Khadi is permitted to be sold by authorised/ recognised agents/outlets;
- (b) if so, the details thereof;
- (c) whether some cases of uncertified Khadi being sold with 40 per cent rebate by some persons/agencies have come to the notice of the Government;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in the matter?

Answer

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH)

- (a) & (b): 'Khadi' is defined in the Khadi and Village Industries Commission (KVIC) Act, 1956. Only those sales outlets which are enlisted with KVIC / State Khadi and Village Industries Boards (KVIBs) are authorized to sell khadi as defined in the KVIC Act.
- (c) to (e): Action in respect of unauthorized sale of khadi is taken by KVIC / KVIBs as per rules on a continuing basis if and when infringements come to notice. In the case of KVIC, no case of infringement was reported in 2011-12.